

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 96(ND)09  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017**

**NAME OF THE COMPANY:** Sh. Gurpreet Gill V/s. M/s. SFX Studio Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------	--------------------	-----------------------	------------------

**Present:** Mr. Ajit Singh and Mr. Shashi Ranjan, Advocates for  
Petitioner.

Mr. Rohan and Mr. Sharad, Advocates for the  
Respondents.

**ORDER**

Arguments part heard.

The grievance of the petitioner is that despite the Court directions, no notice has been received by him for any Board Meeting or AGM. This grievance is also one of the grounds on which the petition was filed. The other allegations are of illegally siphoning money by fabricating expense documents, operating competing parallel business against the interest of the company and non receipt of equal remuneration by the petitioner as in the case of the other three equity.

Contd/-.....

✓

Ld. Counsel for the respondents is granted time to justify his repudiation on these points.

To come up for respondent's arguments on 20.03.2017.

Learned counsels for the parties are requested to file their written synopsis and Citations relevant to their pleading, if any.

Sd/-

**(Ina Malhotra)**  
**Member Judicial**